

C.A.No. 1474-1476 OF 1998

ITEM No.101
(PART-HEARD)

Court No.11

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NOS.1474-1476 OF 1998

M.E.I.EMPLOYEES HOUSE BUILDING CO-OP.SOCIETY & ORS. Appellant (s)

VERSUS

STATE OF KARNATAKA & ORS. Respondent (s)

(With Office Report)

WITH

C.A.Nos.4548-4549/1998 (With Office Report)

SLP(C) No.12153/2000 (With appln. for c/delay in filing SLP and
with Office Report)

C.A.No.5190/2002 (With Office Report)

Date : 17/12/2003 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE ARUN KUMAR

For the Appellants Mr. R.S. Hegde,Adv.

(in C.A. 1474-1476/98, Mr. Chandra Prakash,Adv.

5190/2002 & Ms. Savithri Pandey,Adv.

SLP(C) 12153/2000) Mr. Dinesh P.,Adv.

Mr. P.P.Singh,Adv.

(in C.A. 4548-49/1998) Mr. Girish Ananthamurthy,Adv.

Mr. B.V. Deepak,Adv.

For the Respondents Mr. Kavin Gulati,Adv.

Mr. Sanjay R. Hegde,Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. R.S. Hegde, learned counsel for the appellants resumed his arguments in the morning and concluded at 12.30 p.m. followed by Mr. G. Ananthamurthy, learned counsel for the appellants who argued upto 12.45 p.m. Thereafter, Mr. Kavin Gulati, learned counsel for the respondents replied upto 3.30 p.m. Mr. R.S. Hegde was on his legs when the Court rose for the day leaving the matter part-heard.

(NARESH KUMAR) (PROMILA NAGPAL)

A.R.-cum-P.S.

COURT MASTER